

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY) NO.293 OF 2020

In the matter of:

National Spot Exchange Ltd Appellant

Vs

Namdhari Food International Pvt Ltd
Through its Liquidator and Anr. Respondent

Mr. Sandeep Bisht, Advocate for Appellant.
Mr. Abhishek Anand and Mr. Mohak Sharma, Advocates for Respondent.
Mr. Rahul Chitnis, Advocate for Respondent.

With

COMPANY APPEAL (AT)(INSOLVENCY) NO.301 OF 2020

In the matter of:

Deputy Collector & Competent Authority Appellant

Vs

Namdhari Food International Pvt Lt Respondent

Mr. Rahul Chitnis, Advocate for Appellant.
Mr. PBA Srinivasan and Mr. Avinash Mohapatra, Advocates for R2.
Mr. Abhishek Anand, Mr. Mohak Sharma, Advocates for Respondent.

ORDER

14.07.2020- Learned counsel for the appellant seeks time to file rejoinder in Company Appeal (AT) (Insolvency) No.293/2020. The same may be filed within one week. Respondent No.2 seeks time to file reply in Company Appeal (AT) (Insolvency) No.301 of 2020. Only one weeks' time is given for filing reply with

advance copy to opposite counsel. Rejoinder, if any, may be filed within one week thereafter. Let the matter be fixed for **29th July, 2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Mr. V.P. Singh)
Member (Technical)

Bm/manu